

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 248/2018 in
O.A. No. 4277/2017

The 18th day of January, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Chander Mohan
S/o Sh. Shiv Prashad
R/o LIG Flat No. 90/1,
Pocket D-6, Sector-6,
Rohini, Delhi-85. .. Petitioner

(By Advocate : Shri B.S. Jarial)

Versus

Shri Madhup Vyas
Commissioner,
North Delhi Municipal Corporation
Civic Centre, New Delhi-110001. .. Respondent

(By Advocate: Shri Manjeet Singh Reen)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, the learned counsel for the respondents produced an order dated 10.01.2019 passed by the respondents in compliance of the orders of this Tribunal.

2. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail

his remedies, in accordance with law, if he is still aggrieved with the orders now passed by the respondents. No costs.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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